

Division Bench

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA


C.P(IB) No. 317/KB/2017

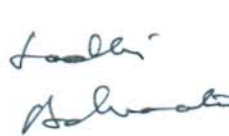

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

Present: Hon'ble Member (J) Shri K.R.Jinan

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th August, 2017, 10.30 A.M

Name of the Company		Sunil Beriwal -Vs- Satyalaxmi Tradelink Pvt Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	Vikash Singh	Operational Creditor	} 
2.	Prabir Bajor	"	
3.	Shendab Shekhar Aggarwal	"	

1> M. E. A.   
ORDER
18/8/17

Ld. Counsels for the operational creditor and the corporate debtor are present.

It appears from the record that the operational creditor has not complied with the provisions of Section 9(3)(b) & (c) of the Insolvency & Bankruptcy Code, 2016. Petitioner is directed to comply with the above provisions and cure the defects within 7 days from today.

Ld. Counsel for the corporate debtor has not filed Vakalatnama but he informed that he undertakes to file Vakalatnama in the Office today.

List the matter on 28/08/2017.


(Jinan K.R.)
Member (J)


(Vijai Pratap Singh)
Member (J)